

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO.133/2005  
OA NO.1923/2003

New Delhi this the 31<sup>st</sup> May, 2005

**HON'BLE SHRI SHANKER RAJU MEMBER (J)  
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

Shri Surender Kumar S/o Shri Harpal Singh  
Working as Casual Labourer conferred with  
Temporary Status along with other 30 employees  
Similarly situated and performing identical nature of  
Duties in the organization of Remount Training School  
And Depot, Saharanpur. ....Applicant.  
(By Advocate: Shri V.P.S Tyagi)

Versus

1. Shri Ajay Vikram Singh,  
Secretary, Ministry of Defence,  
South Block, New Delhi
2. Shri B.S.Panwar  
Additional Director General  
Remount & Veterinary Service  
QMG's Branch AHQ, West Block-III,  
R.K.Puram, New Delhi
3. Lt. General Mahendra Singh Puri,  
The Additional Director General,  
AG's Branch Army HQs Org. 4 (Civ) (a)  
DHQ P.O. New Delhi - 110 011. ....Respondents.  
(By Advocate: Shri D.S.Mahendru)

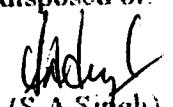
ORDER(ORAL)

**By Shri Shanker Raju, Member (J)**

In the light of assertion made in Para Nos. 7 and 9 of the Contempt Petition, the respondents have filed the reply wherein it is contended in the wake of release of the vacancies, The applicants' case for regularization will be considered subject to their fulfilling eligibility criteria against the vacantees. We do not find any willful disobedience on the part of the respondents. However, as regards the direction in OA No.513/2004 directing the respondents to release the

salary of the applicants for the period when he was on leave against the leave due to him as per the DOPF Scheme 1991, as no averment has been made in this regard in the reply of respondents. Contempt Petition is disposed of with a direction to the respondents to pass necessary order regarding release of salary within a period of two weeks from the date of receipt of a copy of this order.

2. In the event, if the applicants are still aggrieved, it will be open to them to take appropriate proceedings in accordance with law. C.P. is accordingly disposed of. Notices are discharged

  
(S.A. Singh)

Member(A)

  
(S. Raju)

Member (J)

/kdr/